

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

**M.A.No.62/437/2021 &  
T.A. No. 62/03980/2021**

This the 19<sup>th</sup> March, 2021.

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Viqar Ahmad Ganaie s/o Ghulam Muhammad Ganaie, r/o Nusoo Badragund, Tehsil Doru, District Anantnag, Kashmir, Constable No.803/CID

.....Applicant

(Advocate: Mr. Abhinav Jamwal)

**Versus**

State of Jammu & Kashmir through Commissioner/Secretary to Govt. Home Department, Civil Sectt., Srinagar & 4 others.

.....Respondents

**O R D E R[O R A L]**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**



1. Learned counsel for the applicant has filed the present Misc. application, wherein he has stated that the respondents have agreed to address the grievance raised in the T.A, as such, he wants to withdraw the present petition.
  
2. After hearing the counsel for the applicant, Misc. Application is allowed and he is permitted to withdraw the present T.A.

**(ANAND MATHUR)**  
MEMBER (A)

KKS

**(RAKESH SAGAR JAIN)**  
MEMBER (J)